

## **NOTIFICATION**

It is hereby notified that the facility of e-filing of cases is made mandatory (initially for Anticipatory Bail Applications only) in the Principal Seat and Madurai Bench of Madras High Court on e-filing portal (https://efiling.ecourts.gov.in) developed by the Hon'ble e-Committee, Supreme Court of India which will commence on and from 07.02.2023.

Before e-filing, the learned Advocate or Party-in-person shall be required to create an user account on the e-filing portal (<a href="https://efiling.ecourts.gov.in">https://efiling.ecourts.gov.in</a>).

The account creation process shall be verified by One Time Password (OTP) which will be sent to the Mobile Number and e-mail ID of the Advocate / Party-in-person concerned.

The detailed guidelines and tutorial video prepared by the Madras High Court for the e-filing process and the detailed user manual prepared by the Hon'ble e-Committee, Supreme Court of India along with the steps required to be taken as per the existing practice of the Madras High Court, are available in the website of Madras High Court. (http://www.hcmadras.tn.nic.in)

In case of any difficulty, the Advocate / Party-in-person may also avail the helpline 14627 between 10.30 a.m. and 3.00 p.m. on all working days and they may also approach the Help Desk Counters in Principal Seat of Madras High Court.

Advocate/Party-in-person are requested to avail the e-filing facility, using their own electronic gadgets.

// By Order //

HIGH COURT, MADRAS DATED: 03.02.2023

Sd/- M. JOTHIRAMAN **REGISTRAR GENERAL(i/c)**